



ITEM NO.41

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).9605/2023

(Arising out of impugned final judgment and order dated 05-01-2023 in CRLA No. 5534/2008 passed by the High Court Of Judicature At Allahabad)

KALLU ALIAS ARUN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 143953/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 143955/2023 - EXEMPTION FROM FILING O.T.)

Date : 04-09-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Rishi Kapoor, AOR
Mr. Lok Pal Singh, Sr. Adv.
Ms. Shaifali Singh, Adv.
Mr. Himanshu Pal Singh, Adv.
Mr. Shashank Gusain, Adv.

For Respondent(s) Mr. Vishwa Pal Singh, AOR
Mr. Dhawal Uniyal, Adv.
Mr. Shyam Sundar Sharma, Adv.
Mr. Suraj Pal Singh, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Prateek Rai, Adv.
Mr. Naresh Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

2. Heard Mr. Lokpal Singh, learned senior counsel appearing for the appellant. He refers to the Custody Certificate dated

03.07.2023 of the Central Jail, Bareilly to point out that the appellant who is suffering life imprisonment for his conviction for murder, has been in custody for about 16½ years. The period of incarceration is not opposed by the learned counsel for the State of Uttar Pradesh.

3. Considering the above, we deem it appropriate to grant bail in this case. Accordingly, the appellant be released on bail subject to the terms and conditions to be imposed by the Trial Court.

4. Call for scanned copies of Lower Court records.

[DEEPAK JOSHI]
COURT MASTER

[KAMLESH RAWAT]
ASSISTANT REGISTRAR